

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, 234/4 A.J.C Bose Road Nizam Palace Kolkata

ORDER SHEET

COURT NO. : 1

07.02.2020

C.P.C/350/3/2017

O.A./350/490/2016

M.A./350/306/2019

ITEM NO:17

FOR APPLICANTS(S) Adv. :

HIRULAL CHAKRABORTY

-V/S-

MR GHANASHAM SINGH & ORS

FOR RESPONDENTS(S) Adv.:

Mr. K. Chakraborty

Mr. S. Chatterjee



Notes of The Registry	Order of The Tribunal
	Heard ld. counsel for both sides.
	Since from the order dated 27.02.2017, as it appears from the Annexure CPC/1, issued by Special Land Acquisition Officer, Bankura, which shows that the applicants are not displaced due to land acquisition process and also as per order dated 21.06.2017, issued by the Deputy CE/Con/G/Hq for CAO/Con/E.Rly/Kolkata, that the applicants do not fulfilled the criteria as mentioned in the Railway Board's circular, we find no deliberate violation of the order. Accordingly, Contempt Proceedings are dropped. Notices issued, if any, are discharged.
	The applicants, however, are at liberty to agitate afresh, if aggrieved.
	M.A consequently stands disposed of.
(DR. NANDITA CHATTERJEE) MEMBER(A)	(BIDISHA BANERJEE) MEMBER (J)
SS	